

MR. SPEAKER: He has already replied to that.

SHRI CHITTA BASU: It is clear that Calcutta Port needs 40,000 cusecs of water. After the agreement, only 10-12,000 cusecs of water has been made available. In view of this, whether the government proposes to ensure 40,000 cusecs of water which is the minimum requirement by reviewing the agreement in November 1980 and 1982 also if the review does not yield that result.

MR. SPEAKER: He has already replied to that question.

SHRI CHITTA BASU: whether he considers that it is not possible to ensure the minimum requirement of water under the existing agreement, if so, whether he considers to have a discussion at the political level with the Government of Bangladesh to abrogate the decision itself.

MR. SPEAKER: That is what they have explained.

(Interruptions)

MR. SPEAKER: He has already replied to that.

SHRI CHITTA BASU: He has not replied to that.

MR. SPEAKER: He has replied to replied to that.

SHRI A. B. A. GHANI KHAN CHAUDHURI: The difficulty of the other side is that they are overlooking one basic fact. The Congress Government under the leadership of Mrs. Indira Gandhi never pursued an opportunistic policy in the international arena. We have come to an understanding, good or bad. This understanding was arrived at by the Janata Party and we just cannot tear it off as a scrap paper. Naturally, when the time comes, we will certainly consider that aspect.

(Interruptions)**

MR. SPEAKER: Nothing should be recorded.

(Interruptions)**

SHRI SONTOSH MOHAN DEV: Whether the Minister is aware of the fact that Karim Ganj town which is a border town of Bangladesh is threaten-

ned with erosion because of the construction of a dam by Bangladesh on the other side of the river.

SHRI A. B. A. GHANI KHAN CHAUDHURI: That does not arise out of this question.

Construction of Nawada Dam on Tapti River in M.P.

*103. SHRI SHIV KUMAR SINGH THAKUR: Will the Minister of ENERGY AND IRRIGATION AND COAL be pleased to state:

(a) whether a survey for the construction of Nawada Dam on Tapti River in Madhya Pradesh has since been completed;

(b) if so, when the construction of the dam will be taken in hand and the time by which it is expected to be completed; and

(c) the time by which irrigation facilities will be provided to the farmers and the expected area to be brought under irrigation?

THE MINISTER OF ENERGY AND IRRIGATION AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): (a) Yes, Sir.

(b) and (c). This is a joint scheme of Maharashtra and Madhya Pradesh. The Project Report is still under preparation with the two State Governments. After the project is accepted by the Planning Commission the work thereon will start. In the absence of the project report it is not possible at this stage to indicate the time by which the project work would be completed. On completion, the project is expected to irrigate 59,849 ha. in Maharashtra and 40,691 ha. in Madhya Pradesh.

श्री शिव कुमार सिंह ठाकुर: मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि क्या यह सही है कि नवम्बर 1979 में मध्यप्रदेश के चीफ मिनिस्टर श्री सकलेश महाराष्ट्र के चीफ मिनिस्टर श्री शरद पवार और जनता पार्टी के अध्यक्ष श्री कुशमाऊ ठाकरे से जो कि चुनाव में मेरे राइटवेल कैंडीडेट थे उन्होंने मिलाकर इस योजना का भूमि पूजन किया है और इस योजना का पत्थर वहाँ पर गाड़ा है, क्या यह सही बात है ?

क्या स्टेट गवर्नमेंट से प्रोजेक्ट रिपोर्ट भी सरकार द्वारा मंगवाई गई है ।

SHRI A. B. A. GHANI KHAN CHAUDHURI: So far as I am concerned, I get from the record that the project report has not come to us. If there is any political foundation in this, then it should be done by the Janata Party Government, that I do not know. So far as I can see from the records, the project report has not come to us.

श्री शिवकुमार सिंह ठाकुर: मैं मंत्री महोदय से यह भी जानकारी लेना चाहता हूँ कि जनता गवर्नमेंट ने तो अपना पोलिटिकल स्टैंड वहाँ पर कर दिया, लेकिन क्या हमारी कांग्रेस (आई) गवर्नमेंट इस संबंध में प्रोजेक्ट को शुरू करवाने के लिये कोई कार्यवाही करने जा रही है ?

SHRI A. B. A. GHANI KHAN CHAUDHURI: As soon as the project report reaches me, we will try to do the needful in this regard.

श्री दिलीप सिंह भूरिया: मैं माननीय मंत्री जी से यह पूछना चाहता हूँ कि यह प्रोजेक्ट रिपोर्ट कब तक बन जायेगी और इसकी लागत क्या होगी ?

अध्यक्ष महोदय: यह तो रिपोर्ट आयेगी तभी पता लगेगा।

श्री मूल चन्द डागा: इसका सब हो जाये, तभी प्रोजेक्ट रिपोर्ट बन सकती है।

Review of Working of M.R.T.P. Commission

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*105 **SHRI P. K. KODIYAN:**
SHRI MANORANJAN:
BHAKTA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have reviewed the working of the Monopoly and Restrictive Trade Practices Commission;

(b) if so, the results thereof;

(c) whether Government intend to introduce any change in the working of the Commission; and

(d) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) No, Sir.

(b) Does not arise.

(c) and (d). Having regard to the fact that certain suggestions had been made by various quarters including the M.R.T.P. Commission that several provisions of the M.R.T.P. Act need modification; and that various difficulties were encountered in the implementation of the Act, like the obscurities and the lacunae resulting in the objectives underlying the enactment not having been effectively achieved, the Government are considering the various changes to be made in the working of the Commission. The Government are also keeping in view the report of the Expert Committee appointed in June, 1977.

SHRI P. K. KODIYAN: In the reply it has been stated that "various difficulties have been encountered in the implementation of the Act, like obscurities and lacunae resulting in the objectives underlying the enactment not having been effectively achieved". What is this. It is a jugglery of words. It is a gross mis-statement of facts. Everybody knows the reality. MRTP Act came into force in 1970 and the commission started functioning since then. Then there has been phenomenal growth the big monopoly houses. I have the figure here of twenty Houses which come under the M.R.T.P.A., their assets have increased from Rs 3701.98 crores in 1972 to Rs 5401.70 crores in 1977. Out of these 20, the top two Tatas and Birlas also have registered unprecedented high rate of growth. My submission is that the functioning of the Commission has been totally ineffective. (Interruptions). There has been a failure on the part of the Government to appoint the Chairman of the Commission.

MR. SPEAKER: What is the question?

SHRI P. K. KODIYAN: I want to ask, in view of all these facts whether Government will show the necessary political will to actually curb the growth of monopoly houses? If so, how long will we have to wait for the Government to consider these proposed amendments to bring forward necessary amending legislation?